

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 24**  
**(IB)-731(PB)/2018**

**IN THE MATTER OF:**

ICICI Bank Ltd

.... Petitioner

v.

Punj Lloyd Ltd.

.... Respondent

**Order U/s. 7 of (IBC) in Liq**

**Order delivered on 29.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the ICICI Bank	:	Adv. Abhirup Dasgupta, Adv. Ishaan Duggal, Adv. Ruchi Goyal
For the Respondent	:	Adv. Moha Pranjpe
For Indian Oil Corp.	:	Adv. Amit Meharia, Adv. Abinash Agarwal, Adv. Sambhav
For the Applicant	:	Adv. Ajay Bhargava, Adv. Wamika Trehan, Adv. Siddhant Kumar in IA-6587/2023 Rachit Mittal, Dhruv Gupta, Parish Mishra Advocates for Applicant in I.A. No. 1781 of 2023, Aadil Khan, Adv. in IA 3532 and 2531
For the Liquidator	:	Sr. Adv. Sunil Fernandes, Adv. Raghav Chadha, Adv. Diksha Dadu
For IDBI Bank	:	Sr. Adv. P. Nagesh, Adv. Ankur Mittal, Adv. Yashika Sharma, Adv. Akshay Sharma
For GAIL India Ltd.	:	Mr. Nishant Awana, Ms. Rini Badoni, Ms. Priya Pachouri, Mr. Sahil, Mr. GS Awana, Advocates

**ORDER**

**IA-2691/2022, IA-4195/2023**

Mr. Sunil Fernandes, Ld. Sr. Counsel assisted by Mr. Raghav Chadha, Ld. Counsel for the Applicant/Liquidator states that they want to withdraw both these IAs and Mr. Raghav Chadha, Ld. Counsel has also made an endorsement with regard to the same.

In view of the above, **IA-2691/2022 & IA-4195/2023 stands dismissed as withdrawn.**

IA-1781/2023, IA-4195/2023, CA-2823/2019, CA-580/2020, IA-1899/2021, IA-3027/2021, IA-3532/2021, IA-2531/2023, CA-1681/2019, IA-3404/2020, IA-2738/2022, IA-6587/2023, RA-70/2022,

At request and by consent, list these IAs on **09.07.2024**.

**-Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**-Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

29.04.2024  
Lalit